

COURT-I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

**APPEAL NO. 208 OF 2015 &
I.A. No. 345 of 2015**

Dated: 5th November, 2015

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of :

**Gujarat Urja Vikas Nigam Ltd.
Versus
ACB (India) Ltd. & Anr.**

....Appellant (s)

.... Respondent (s)

Counsel for the Appellant(s) : Mr. M.G. Ramachandran
Mr. Anand K. Ganesan
Ms. Ranjitha Ramachandran
Ms. Anushree Bardhan
Mr. Shubham Arya

Counsel for the Respondent(s) : Mr. Matrugupta Mishra
Mr. Tabrez Malawat for R.1

ORDER

All the respondents have been served and affidavit of service is filed.

Admit. Issue notice. Mr. Tabrez Malawat takes notice on behalf of Respondent No.1 and seeks four weeks time to file reply to the I.A. as well as to the main appeal. Notice be issued to the other Respondents returnable on 11.01.2016. Dasti in addition is permitted.

List the matter on **11.01.2016**. In the meantime, reply may be filed on or before 03.12.2015 after serving copy on the other side. Thereafter rejoinder may be filed on or before 22.12.2015 after serving copy on the other side.

(I.J. Kapoor)
Technical Member

(Justice Ranjana P. Desai)
Chairperson

ts/mk